

CBI- 49/2019 (5/16)
CBI Vs. Anil Kumar & Ors.

26.08.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Sh. Parmod Singh, Ld. PP for the CBI.

All the accused persons are absent.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

No one has appeared on behalf of accused persons despite waiting for one hour. Ahlmad is directed to issue electronic notice to accused persons as well as their counsel if their phone numbers or email IDs or both are available on record, for the next date of hearing.

List the case for framing of charge on **10.09.2020**.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.



(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/26.08.2020

CBI 43/2019
CBI vs. Dinesh Sharma & Others

25.08.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Sh. Parmod Singh, Ld. PP for the CBI.

Proceedings against accused Zile Singh Kasana (A7)
stands abated vide order dated 13.09.2019.

All the accused persons are absent.

Shri S. Prasad, Ld. counsel for accused persons A1 to A6 and A9.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

No one has appeared on behalf of A-8, A-10 and A-11. Sh. Prasad, Ld. Counsel for A-1 to A-6 and A-9 submits that some of his clients are not using smart phone or laptop and they are not technically competent enough to join the proceeding through Video Conferencing. He submits that he had earlier also requested this Court to take up the matter only when the physical hearing of the Court reopens. Today he insists that the matter be adjourned as his clients are unable to join the proceedings and he himself found difficult to argue the matter in virtual mode of hearing because he wanted to draw the attention of this Court towards many documents during the course of final arguments.

In view of the submissions made, present matter is adjourned for appearance of accused persons and for final arguments on **05.10.2020**.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.


(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/25.08.2020

CBI- 60/2019 (3/19)
CBI Vs. Mohd. Salim Ansari

25.08.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Sh. Parmod Singh, Ld. PP for the CBI.

Accused Mohd. Salim Ansari in person and on bail.

Sh. Kumar Sameer, Ld. Counsel for accused Mohd. Salim Ansari.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Present matter is at the stage of prosecution evidence. However, in view of the directions of the Hon'ble High Court vide letter no. 249/RG/DHC/2020 dated 06.08.2020, which allows recording of evidence only in ex-parte and uncontested matters through video conferencing, therefore, present matter is adjourned to **17.09.2020** for PE.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.



(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/25.08.2020

CC No. 02/2019 (642185/2016)
Suresh Kumar Ranga Vs. Rajeev Bhardwaj & Ors.

25.08.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Complainant in person.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Most of the arguments were heard prior to lockdown period. Since the sufficient time has elapsed, the entire submission is required to be made afresh.

Part arguments heard on behalf of complainant on the point of summoning. List the complaint for remaining arguments on **16.09.2020**.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.



(Harish Kumar)

**Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/25.08.2020**